

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16601/2017

[Arising out of impugned final judgment and order dated 21-12-2016 in WC No. 17859/2016 passed by the High Court of Judicature at Allahabad]

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

WITH

SLP(C) No. 11746/2017 (XI)

IA No. 1/2017 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

IA No. 204472/2023 - EXEMPTION FROM FILING O.T.

IA No. 26403/2019 - EXEMPTION FROM FILING O.T.

IA No. 204464/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 26401/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 2/2017 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

Date : 12-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Pahlad Singh Sharma, AOR

Mr. Ajit Sharma, AOR

For Respondent(s) M/S. Lawyer S Knit & Co, AOR

Mr. Shishir Deshpande, AOR

Mr. Abhishek Vikas, AOR

Mr. Ritesh Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matters are not taken up.

List the matters after four weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)